

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M.A No. 150/2024

In

Original Application No. 168/2022

In the matter of:

Mudit Kumar

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

NDOH:- 08.04.2025

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Filed by:

New Delhi:

Dated: 7th.04.2025


Delhi Pollution Control Committee

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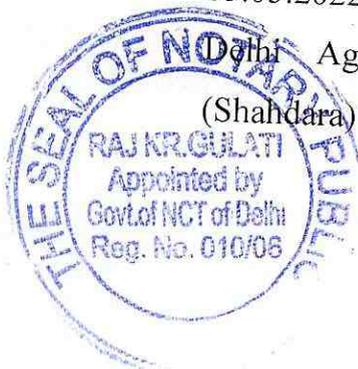
Govt. of NCT of Delhi

...Respondents

**STATUS REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER
DATED 24.02.2025 read alongwith order dated 09.04.2024.**

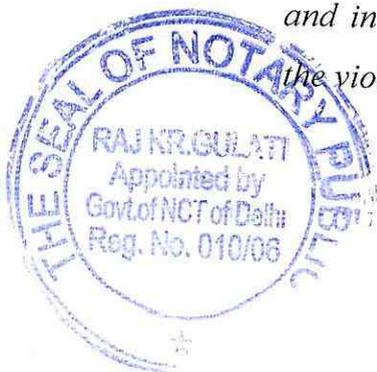
I, M.S. Rawat, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 05.05.2022 and was pleased to constitute a joint Committee of DPCC, Delhi Agricultural Marketing Board, and Deputy Commissioner (Shahdara) to verify the factual position and take action against illegal fish



market which was being operating on DDA land at Pahla Pushta, New Usmanpur, Front Road in Yamun Khadar. In the complaint it was alleged that decay foul odour emitted from the waste which is causing serious health hazards to local residents.

3. That, in compliance with previous orders in above mentioned matter, DPCC has filed its status report on 29.12.2023 and 02.11.2023 which is available on the records of this Hon`ble Tribunal.
4. That, the Hon`ble National Green Tribunal has taken up the matter on 09.04.2024 and pleased to pass following directions:
 - (i) *that hence fourth no illegal fish market be allowed to operate in the area in question. However, nothing in this order shall prohibit establishment and operation of any fish market in the area in question in accordance with law;*
 - (ii) *that the Commissioner, Municipal Corporation of Delhi is directed to issue appropriate instructions and take requisite action within one month from the date of receipt of a copy of this order for ensuring proper management and disposal of solid waste and effluents from the area;*
 - (iii) *the Vice Chairman, DDA is directed to issue appropriate instructions and take requisite action within one month from the date of receipt of a copy of this order for ensuring removal of unauthorized constructions, if any, and repair of boundary wall immediately so that no such encroachment takes place in future and requisite monitoring is done to prevent such encroachments and in case of any encroachment prompt action is taken against the violators; and*



(iv) Chairman, NHAI is directed to issue appropriate instructions and take requisite action within one month from the date of receipt of a copy of this order for ensuring that no encroachments take place on any part of the road/land handed over to it.

5. That it is most respectfully submitted that in the order dated 09.04.2024 directions were issued to MCD, DDA and NHAI for compliance. No specific direction to DPCC.
6. That, to comply with the order dated 09.04.2024, DPCC has issued letter on 02.04.2025 to DDA, MCD and NHAI for taking further necessary action and submit action taken report directly before this Hon'ble Tribunal. Copy of the letter dated 02.04.2025 is enclosed herewith as **ANNEXURE-R-4/1**.
7. The present status report may kindly be taken on record.



DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 17 APR 2025 day of April, 2025.



DEPONENT



ATTESTED

 NOTARY PUBLIC
 GOVT OF NCT OF DELHI

17 APR 2025

Annexure-1

4

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd Floor, B-Block, DMRC IT Park, Shastri Park, Delhi- 110053 Visit us at: http://dpcc.delhigovt.nic.in</p>	<p align="center">By Speed Post</p> 
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F. No. DPCC/ (10)/ (10)/ (47)/Leg-22/ 03 - 05

Dated: 02/04/2025

Subject: Reg. compliance report in ref. to the Hon'ble NGT orders in the matter of M.A. No. 66/2023 and M.A. No. 150/2024 "Mudit Kumar Vs. GNCTD".

Ref.: NGT order M.A. No. 66/2023 in O.A. No. 168/2022 "Mudit Kumar Vs. GNCTD" dated 09.02.2024.

Sir,

Hon'ble NGT vide order dated 09.04.2024 (copy enclosed) had disposed of the matter of M.A. No. 66/2022 in Original Application No. 168/2022 titled as "Mudit Kumar Vs. GNCTD" along with several directions to MCD, DDA and NHAI.

Vide order dated 09.04.2024 it was ordered that:

".....20. In view of the above discussed facts and circumstances of the case the present MA is disposed of with the directions

(i) that hence fourth no illegal fish market be allowed to operate in the area in question. However, nothing in this order shall prohibit establishment and operation of any fish market in the area in question in accordance with law;

(ii) that the Commissioner, Municipal Corporation of Delhi is directed to issue appropriate instructions and take requisite action within one month from the date of receipt of a copy of this order for ensuring proper management and disposal of solid waste and effluents from the area;

(iii) the Vice Chairman, DDA is directed to issue appropriate instructions and take requisite action within one month from the date of receipt of a copy of this order for ensuring removal of unauthorized constructions, if any, and repair of boundary wall immediately so that no such encroachment takes place in future and requisite monitoring is done to prevent such encroachments and in case of any encroachment prompt action is taken against the violators; and

(iv) Chairman, NHAI is directed to issue appropriate instructions and take requisite action within one month from the date of receipt of a copy of this order for ensuring that no encroachments take place on any part of the road/land handed over to it.:".

0/1

P.F.O.

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"22. A copy of this order be sent to the Chief Secretary, Government of NCT of Delhi, the Commissioner, Municipal Corporation of Delhi, the Vice Chairman, DDA, Chairman, NHAI and Member Secretary, DPCC by e-mail for requisite compliance."

In MA in disposed case No. 150/2024 filed in OA No. 168/2022 "Mudit Kumar Vs. Govt. of NCT of Delhi", this matter was taken up by the Hon'ble Tribunal on 24.02.2025 and following directions were passed:

"....7. Since, order dated 09.04.2024 in M.A. No.66/2023 passed by this Tribunal was not fully complied with, the compliance affidavit dated 05.07.2024 has been registered as M.A. No. 150/2024 and has been put up before this Bench for further directions.

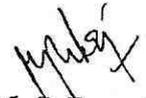
8. Notices be issued to the respondents requiring the respondents to file detailed compliance report in terms of order dated 09.04.2024.

9. List on 08.04.2025 for further consideration."

In view of above, you are requested to submit the Compliance Report in terms of Hon'ble NGT orders dated 09.04.2024 directly to the Hon'ble NGT for further consideration and the same may also be sent to DPCC.

Next date of hearing is 08.04.2025.

Yours sincerely,


M. S. Rawat
SEE, CFC-I

Encl.: As above

To,

1. The Vice Chairman, Delhi development Authority Vikas Sadan, New Delhi-110003.
2. The Commissioner, Municipal Corporation of Delhi, Dr. S.P.Mukherjee Civic Center, Minto Road, JLN Marg, New Delhi-110002.
3. The Chairman, National Highway Authority of India, G 5&6, Sector-10, Dwarka, New Delhi-110075.